

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/020/0275/2016**

**Dated: 07/06/2019**

Between

P.APPALA SWAMY,  
S/o P.Neelakantheswara Rao,  
Aged about 27 years,  
Working as Postal Assistant,  
Jagagampeta SO, East Godavari Dist.

...      Applicant

AND

1.      The Government of India rep. by  
Its Secretary, Dept. of Posts,  
New Delhi,
  
2.      The Superintendent of Post Offices,  
Kakinada Division, Kakinada 533001,  
East Godavary District.

...      Respondents

Counsel for the Applicant      : Mr. MVS Sai Kumar

Counsel for the Respondents      : Mr. A.Vijaya Bhaskar Babu,  
Addl. CGSC

***CORAM :***

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. B.V. Sudhakar, Admn. Member***

***ORAL ORDER***

(Per Hon~~oble~~ Mr. Justice L. Narasimha Reddy, Chairman)

The applicant is working as Postal Assistant at Jagagampeta. Disciplinary proceedings were initiated against him, by issuing a charge memo dated 14.8.2015. He was also placed under suspension through order dated 27.3.2013 and the same is being extended from time to time. This O.A. is filed challenging the order of suspension.

2. The applicant contends that once the charge memo is served upon him, there is no necessity to continue him under suspension and that he is subjected to serious difficulties and prejudice.

3. The respondents filed counter affidavit opposing the O.A. It is stated that the applicant has misappropriated the funds to the extent of Rs. 50,46,340/- and having regard to the seriousness of the charges, he was placed under suspension. It is also stated that the competent authority is reviewing his case from time to time.

4. We heard Sri M.V.S. Sai Kumar, learned counsel for the applicant and Sri A. Vijaya Bhaskar, learned Standing Counsel for the respondents.

5. The O.A. was filed way back on 21.3.2016, challenging the order of suspension passed in the year 2013. It is not known as to whether the suspension of the applicant is still continuing or it has been revoked. At this stage, we cannot undertake adjudication of the matter. We, therefore, dispose of the O.A., directing that:

- a) in case the suspension ordered against the applicant has been revoked, no further steps need to be taken; and
- b) if the suspension is still continuing, the respondents shall take a decision as to whether it is advisable to continue him under suspension for such a long time; and pass orders at the time of next review.

There shall be no order as to costs.

*(B.V. SUDHAKAR)*  
**MEMBER (ADMN.)**  
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*(JUSTICE L. NARASIMHA REDDY)*  
**CHAIRMAN**